MR. DEPUTY CHAIRMAN: No, no. I have not allowed this. It will not go on record. ...(*Interruptions*)... I have not allowed you to move the motion. ...(*Interruptions*)...

SHRI SUKHENDU SEKHAR ROY (West Bengal): Sir, in protest against witch-hunting indulged by the Government, we are staging a walkout. ...(Interruptions)...

(At this stage, some Hon. Members left the Chamber)

MR. DEPUTY CHAIRMAN: It is over. ...(Interruptions)... No, no. That's over. ...(Interruptions)... I have not allowed it. ...(Interruptions)...

श्री मुख्तार अब्बास नक़वी: अगर मैं जवाब नहीं दूंगा तो देश में गलत मैसेज जाएगा। करप्शन और स्कैम के मामले में कोर्ट का निर्णय है, सरकार का निर्णय नहीं है और करप्शन और स्कैम के मामले में पूरा देश जीरो टॉलरेंस नीति के तहत काम कर रहा है। जो भी करप्शन, स्कैम या चिट फंड के मामले में दोषी हैं, कानून अपना काम करेगा। इसमें सरकार का या पोलिटिकल वैंडेटा कहां से आ जाता है?

MR. DEPUTY CHAIRMAN: Okay. Now, Zero Hour submissions. Shri A.K. Selvaraj.

MATTERS RAISED WITH PERMISSION

Alleged illegal construction of check dams across river Bavani by Government of Kerala

SHRI A.K. SELVARAJ (Tamil Nadu): Respected Sir, I wish to raise a matter of illegal and unauthorized construction of six check dams by Kerala Government across River Bhavani. River Bhavani is a major tributary of River Cauvery. Our hon. Chief Minister, Thiru O. Panneerselvam, had taken up this issue with the hon. Prime Minister through a communication dated 24.01.2017 and urged the Union Government to intervene and stop the construction activities of check dams by Kerala Government.

Sir, the construction work of check dams is going on across River Bhavani at Thekkuvattai and ground works are at full swing at Manjikandi and Padavayai areas which will affect the natural flow of River Bhavani to Tamil Nadu. The States of Tamil Nadu, Kerala and Karnataka have filed Special Leave Petitions before the hon. Supreme Court against the order of the Tribunal. The case is fixed for hearing on 7.2.2017. Further, Cauvery Management Board has not yet been constituted by the Union Government for

the effective implementation of the final order of the Cauvery Tribunal. Therefore, the entire matter is *sub judice* before the hon. Supreme Court.

The Kerala Government has not informed the Tamil Nadu Government about the details of the schemes and has not even obtained prior concurrence of the Government of Tamil Nadu, violating the final order of the Tribunal before construction. This is against the Order of the Cauvery Tribunal.

Sir, several lakhs of people along River Bhavani in major districts like Coimbatore, Tirupur, Erode and other districts, who are entirely dependent for drinking water and irrigation on Rivers Bhavani and Cauvery, are affected.

Therefore, I urge upon the Union Government to direct the Kerala Government to stop immediately the illegal and unauthorized construction activities of six check dams across Rivers Bhavani at Thekkuvattai, Manjikandi, Padavayal, etc. Thank you, Sir.

MR. DEPUTY CHAIRMAN: Thank you very much.

SHRI A. NAVANEETHAKRISHNAN (Tamil Nadu): Do no construct the dams across River Bhavani. ... (Interruptions)...

SHRIMATI VIJILA SATHYANANTH (Tamil Nadu): Sir, the Tamil Nadu Government. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Are you associating or opposing? ...(Interruptions)... Okay. You are all supporting! ...(Interruptions)... Okay. All the names, who support, will be included. They may be added. ...(Interruptions)... Yes. आप सबका नाम लिस्ट में आएगा। ...(व्यवधान)... Okay. All right. ...(Interruptions)...

SHRI A. NAVANEETHAKRISHNAN: Sir, I associate myself with the matter raised by the hon. Member.

SHRIMATI VIJILA SATHYANANTH: Sir, I too associate myself with the matter raised by the hon. Member.

SHRI K.R. ARJUNAN (Tamil Nadu): Sir, I too associate myself with the matter raised by the hon. Member.

DR. R. LAKSHMANAN (Tamil Nadu): Sir, I too associate myself with the matter raised by the hon. Member.

- SHRI S. MUTHUKARUPPAN (Tamil Nadu): Sir, I too associate myself with the matter raised by the hon. Member.
- SHRI T. RATHINAVEL (Tamil Nadu): Sir, I too associate myself with the matter raised by the hon. Member.
- SHRI T.K.S. ELANGOVAN (Tamil Nadu): Sir, I too associate myself with the matter raised by the hon. Member.
- SHRI R.S. BHARATHI (Tamil Nadu): Sir, I too associate myself with the matter raised by the hon. Member.
 - SHRI C.P. NARAYANAN (Kerala): Sir, I want to raise a point. ...(Interruptions)...
- MR. DEPUTY CHAIRMAN: Yes; Mr. C.P. Narayanan also supports! ...(Interruptions)... No? ...(Interruptions)...
- SHRI C.P. NARAYANAN: Sir, there is an agreement to share the Cauvery water. ...(Interruptions)...
- MR. DEPUTY CHAIRMAN: Are you opposing or supporting? ... (Interruptions)... No? ... (Interruptions)...
- SHRI C.P. NARAYANAN: There is an agreement to share the Cauvery water. ...(Interruptions)...
- MR. DEPUTY CHAIRMAN: First, you say, whether you support or oppose. ...(Interruptions)...
- SHRI C.P. NARAYANAN: Sir, there is an agreement to share the Cauvery water. ...(Interruptions)...
- MR. DEPUTY CHAIRMAN: No, no. ...(Interruptions)... There is no provision to oppose. ...(Interruptions)... You can only associate. ...(Interruptions)... Sit down. ...(Interruptions)... No, no. ...(Interruptions)... You can only associate. ...(Interruptions)... Sit down. ...(Interruptions)...
- SHRI C.P. NARAYANAN: You can take 8 MLD of water. ...(Interruptions)... We are taking only that. ...(Interruptions)...
- MR. DEPUTY CHAIRMAN: See, in the Zero Hour, you can only associate. ...(*Interruptions*)... There is no provision to oppose. ...(*Interruptions*)...

- SHRI C.P. NARAYANAN: When there is a misrepresentation of facts ... (Interruptions)...
- MR. DEPUTY CHAIRMAN: You give another notice. ...(Interruptions)... Otherwise, your name will be written as associating. Sit down. Give another notice. ...(Interruptions)... Okay, okay. Sit down. ...(Interruptions)...
- SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I too associate myself with the matter raised by the hon. Member.
- SHRIMATI KANIMOZHI (Tamil Nadu): Sir, I too associate myself with the matter raised by the hon. Member.
- MR. DEPUTY CHAIRMAN: Yes, Shri Tiruchi Siva is also associating. Shrimati Kanimozhi is also associating. ...(*Interruptions*)... Are you associating? ...(*Interruptions*)...
- SOME HON. MEMBERS: Sir, we too associate ourselves with the matter raised by the hon. Member.
- MR. DEPUTY CHAIRMAN: All right. I have no problem. Now, Shrimati Kanimozhi. ... (Interruptions)...
- श्री ला. गणेशन (मध्य प्रदेश)ः उपसभापति महोदय, मैं भी इस विषय के साथ एसोसिएट करता हूँ। ...(व्यवधान)...
- MR. DEPUTY CHAIRMAN: Please include his name also. ...(Interruptions)... Yes. ...(Interruptions)... Do you also want to be included? ...(Interruptions)... Now, Shrimati Kanimozhi.

Serious threat to the environment, marine life and livelihood of fishermen due to oil spill near Chennai Kamarajar Port

SHRIMATI KANIMOZHI (Tamil Nadu): Sir, I would like to bring to the notice of this House about an oil spill which has happened near Kamarajar Port in North Chennai on the 29th January, 2017. On the 29th of January, after the spill, the Port Authority had given a press release saying that there is no damage to the environment like oil pollution and no casualty or injury to the people. On the 31st January, there was another press release by the Port Authority saying that the Chennai Port has taken up measures for cleaning of oil spillage on the aftermath of two vessels which collided near the Kamarajar Port. This was three days back.